

ITEM NO.1505
(FOR JUDGMENT)

COURT NO.8

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Arbitration (Civil) No.53/2016

IBI CONSULTANCY INDIA

Petitioner(s)

VERSUS

DSC LTD

Respondent(s)

WITH

ARBIT.CASE(C) No. 63/2016 (XVI-A)

ARBIT.CASE(C) No. 54/2016 (XVI-A)

ARBIT.CASE(C) No. 57/2016 (XVI-A)

Date : 16-04-2018 These petitions were called on for pronouncement of judgment today.

For Petitioner(s)

Mr. Shibashish Misra, AOR

Mr. Merusagar Samantaray, AOR

For Respondent(s)

Mr. Abhijat P. Medh, AOR

The Court pronounced the following

J U D G M E N T

Hon'ble Mr. Justice R.K. Agrawal pronounced the judgment for the Bench comprising of His Lordship and Hon'ble Mr. Justice S. Abdul Nazeer.

The Arbitration Petitions are disposed of in terms of the signed reportable judgment.

Pending application(s), if any, is/are disposed of.

(ASHA SUNDRIYAL)

COURT MASTER

(signed reportable judgment is placed on the file)

(CHANDER BALA)

COURT MASTER